

**GOVERNMENT OF INDIA  
LABOUR AND EMPLOYMENT  
LOK SABHA**

UNSTARRED QUESTION NO:6492  
ANSWERED ON:09.05.2005  
NEW COVERAGE OF EPF  
Satpathy Shri Tathagata;Verma Shri Ravi Prakash

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) whether the number of new coverage of EPF decreased and the number of defaulters increased during the last three years;
- (b) if so, whether the Government proposed to conduct periodical inspection to decrease and discourage the defaulters;
- (c) if so, the details thereof;
- (d) whether the employers are not paid EPF dues to their workers timely;
- (e) if so, the number of complaints received by the Government during the last three years and current year so far; and
- (f) the steps taken by the Government against the defaulters?

**Answer**

MINISTER OF LABOUR AND EMPLOYMENT (SHRI K. CHANDRASEKHAR RAO)

(a) to (c): No, Sir. New coverage as well as the number of members enrolled has increased during the last three years. Special Coverage Drives are also launched from time-to-time. During the period January 2005 to March 2005 a country-wide Special Coverage Drive was also launched as a result of which 19,854 establishments with 6,02,669 members were brought under the purview of the Employees' Provident Funds & Miscellaneous Provisions Act, 1952. Compliance of the establishments is regularly monitored through a computerized system namely, Computerised Compliance Tracking System (CCTS) and on detection of default or on receipt of specific complaints, inspections are conducted so as to discourage default.

(d) to (f): As per statutory provisions, employers are required to remit both the employees' as well as employer's contribution to the Employees' Provident Fund. The employers are not required to pay dues to the workers directly. However, details of grievances/complaints received and disposal thereof are as follows:-

2001-02    2002-03    2003-04

Total Grievance Received	178364	91623	66141
Disposed Off	174525	86931	63752
Balance	3839	4692	2389

% of Disposa    197.84%    94.87%    96.39%

Whenever any default is detected, actions, under the Sections 7A, 8F, 8B to 8G, 14(1)(A), 14(B) & 7Q of Employees Provident Fund & Miscellaneous Provisions Act, 1952, under Section 406/409 of IPC and under Section 110 of CrPC, are taken against defaulters.